

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 05.

IA 911(MB)2022 IN C.P. (IB)/102(MB)2022

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **24.04.2024**

NAME OF THE PARTIES : **Vijaypath Management Pvt Ltd**

Vs

JLS Realty Private Limited

For FC : Adv. Urja Jain

For CD : Adv. Ryan D'Souza a/w. Ms. Ashta Ojha i/b DSK Legal

For Intervenor : Maithili Parikh, Adv. Anurag Singh, Adv. Zain Khan,
Adv. Sanat Garg

IBC under Sec. 7

ORDER

1. The matter was already heard and listed for valid AFA for the IP. Counsel for the OC filed valid AFA for IP today.
2. Considering the whole gamut of the issues involved in the matter we provide as a last and final opportunity for the parties, including the Intervener, for settlement.
3. We call upon both FC, CD and Intervenor to sit together and explore possibility of amicable settlement, failing which the matter will be taken for orders on the next date of hearing. List on **10.05.2024 for reporting settlement/for further consideration.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//